



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/7779/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Aditya Hazarika,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>th</sup> 19 December, 2019.

Sub: **Casual leave and station leave permission.**

Ref:- Your letter No. MACT/GLP/2019/900 dtd. 16.12.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 3 (three) days on 27.12.2019, 30.12.2019 and 31.12.2019 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 26.12.2019 till the morning of 02.01.2020, has been granted/rejected.

The District and Sessions Judge, Goalpara and in his absence, the next senior most Judicial officer at the station will be in charge of your Court and Office in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-70/1992/<sup>7781</sup>7780-A, dated 19.12.19  
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Systems Analyst, Gauhati High Court, Guwahati.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**

*[Signature]*